

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH

AT HYDERABAD

CP. 63/92
O.A. No. 312 /91
T.A. No.

Dt. of Decision A-3-93

V. V. S. Satyanarayana Sarma Petitioner

G. V. R. S. Vara Prasad Advocate for
the petitioner
(s)

Versus

R. Ganeshan, Chief Commissioner of IT, AP,
Aykan Bhavan, Hyderabad Respondent.

N. V. Ramana Advocate for
the Respondent
(s)

CORAM

THE HON'BLE MR. Justice V. Neeladri Rao, Vice Chairman
THE HON'BLE MR. R. Balakrishnan, Member (Admin.)

1. Whether Reporters of local papers may be allowed to see the judgment?
2. To be referred to the Reporters or not?
3. Whether their Lordships wish to see the fair copy of the Judgment?
4. Whether it needs to be circulated to other Benches of the Tribunal?
5. Remarks of Vice-Chairman on Columns 1, 2, 4 (to be submitted to Hon'ble Vice-Chairman where he is not on the Bench.)

ns

HVNRTJ
VC

HRBS
M(A)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

CP.63/92
in
OA.312/91

date of Decision : 4-3-1993

Between

V.V.S. Suryanarayana Sarma

: Applicant

and

Sri R. Ganesan
Chief Commissioner of Incometax
Andhra Pradesh
8th Floor Aaykar Bhavan
Basheerbagh
Hyderabad

: Respondent

Counsel for the Applicant

: G.V.R.S. Vara Prasad
Advocate

Counsel for the Respondent

: N.V. Ramana, S.G. for
Central Government

CORAM

HON. MR. JUSTICE V. NEELADRI RAO, VICE CHAIRMAN

HON. MR. R. BALASUBRAMANIAN, MEMBER (ADMN.)

Judgement

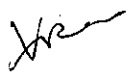
(Orders as per Hon. Mr. Justice V. Neeladri Rao, VC)

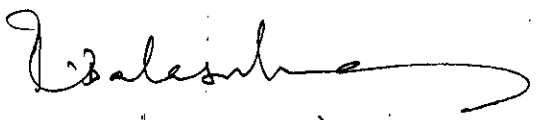
When this matter had come up for consideration on 20-1-1993, it was submitted for the respondents that the direction in OA.312/91 was complied with. Then some advocate on behalf of the learned counsel for the applicant sought for time and hence this matter is posted today.

2. Today no one is present for the applicant. The learned counsel for the respondents produced a letter dated 19-1-1993

of the Deputy Commissioner of Incometax, HQ Admn. & Vig, Hyderabad, wherein it is stated that the arrears payable to the applicant as per the Judgement in DA.312/91 were paid to the applicant by cheque dt.15-1-1993. Thus it is a case of complying with after the CP was filed.

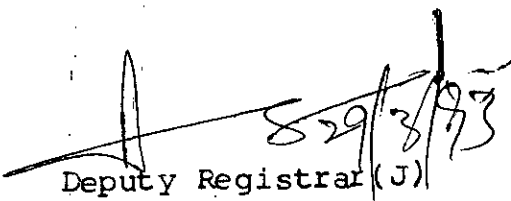
3. So, the CP had become infructuous and accordingly it is dismissed. No costs.


(V. Neeladri Rao)
Vice-Chairman


(R. Balasubramanian)
Member(Admn.)

Dt. March 4, 1993

Dictated in the open court


Deputy Registrar (J)

sk

To

1. Sri R.Ganesan,
Chief Commissioner of Incometax,
A.P. 8th Floor Aayakar Bhavan,
Basheerbagh, Hyderabad.
2. One copy to Mr.G.V.R.S.Vara Prasad, Advocate, CAT.Hyd.
3. One copy to Mr.N.V.Ramana, ~~38x38x38x38~~ Addl.CGSC.CAT.Hyd.
4. One spare copy-

pvm

2nd

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COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. V. NEELADRI RAO :V.C.

AND

THE HON'BLE MR. R. BALASUBRAMANIAN :M(A)

AND

THE HON'BLE MR. CHANDRA SEKHAR REDDY,
:MEMBER(J)

AND

THE HON'BLE MR.

DATE: 4-3-1993

~~ORDER~~/JUDGMENT:

~~R.P./C.P/M.A.~~ No. 63/92

in

S.A.No.

312/91

T.A.No.

(W.P.No.)

Admitted and Interim directions
issued.

Allowed

Disposed of with directions

Dismissed as withdrawn

CP
Dismissed

Dismissed for default

Rejected/Ordered

No order as to costs.

pvm

